

(c) whether the Ministry has conducted any study or in process on this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

Special audit of MGNREGS

919. SHRI RAM KRIPAL YADAV: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has asked the CAG to initiate special audit of States on implementation and expenditure of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) if so, whether Bihar is also included under this special audit programme;

(c) if so, whether any reports have been submitted by CAG to Government in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) As per Section 24 of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) 2005, the Central Government may in consultation with the Comptroller and Auditor General (CAG) of India, prescribe appropriate arrangements for audits of the accounts of the Schemes at all levels. The Ministry has, accordingly, in consultation with the CAG, notified on 30th June, 2011, the Mahatma Gandhi National Rural Employment Guarantee Audit of Schemes

Rules, 2011. The Ministry has also requested for special financial and performance audits by CAG, to begin with, in the States of Andhra Pradesh, Assam, Bihar, Chhattisgarh, Jharkhand, Karnataka, Madhya Pradesh, Orissa, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal.

(b) Yes, Sir.

(c) No, Sir.

(d) Does not arise.

Upgradation of roads in Chhindwara district of Madhya Pradesh

†920. MISS ANUSUIYA UIKEY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether construction/upgradation works regarding 34 district and rural roads of Chhindwara district of Madhya Pradesh have been sanctioned in the second supplementary budget for the year 2010-11;

†Original notice of the question was received in Hindi.

- (b) if so, the details thereof;
- (c) the time limit fixed for the completion of these sanctioned construction works;
and
- (d) the benefits from these sanctioned road construction works and the present status of progress of these works?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (d) Funds are sought under supplementary budget whenever required. Notably, funds have been released to the State during 2010-11 as follows:—

(Rs. in crore)

Release during	Amount
1st Qtr.	355.45
2nd Qtr.	500.00
3rd Qtr.	100.75
4th Qtr.	1009.92
TOTAL:	1966.12

Re-drawing the guidelines for poverty line

921. SHRI RUDRA NARAYAN PANY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has started thinking to re-draw the guidelines to determine the poverty line; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The Planning Commission estimates the number and proportion of people living below the poverty line at national and State level, separately in rural and urban areas from the large sample survey on household consumer expenditure conducted by the National Sample Survey Office (NSSO) at an interval of approximately five years. The methodology for estimation of poverty followed by the Planning Commission has been based on the recommendations made by the experts in the field from time to time. The latest Expert Group to review the methodology for estimation of poverty was constituted under the Chairmanship of Prof. S.D. Tendulkar in December, 2005. The Expert Group submitted its report in December, 2009. Tendulkar Committee computed the poverty line at all India level as Rs. 446.68 per capita per month in the